

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADVANTAGE OVERSEAS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Advantage Overseas Private Limited
2.	Date of incorporation of corporate debtor	10/08/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05121MH2004PTC199195
5.	Address of the registered office and principal office (if any) of corporate debtor	414/A-Wing, 4th Floor, Express Zone Off W. E. Highway, Malad (East), Mumbai City, Mumbai, Maharashtra, India, 400097
6.	Insolvency commencement date in respect of corporate debtor	10/11/2023 (Copy of order received from NCLT website on 13/11/2023)
7.	Estimated date of closure of insolvency resolution process	08/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sunit Jagdishchandra Shah IBBI/IPA-001/IP-P00471/2017-18/10814
9.	Address and e-mail of the interim resolution professional, as registered with the Board	801-802, 8 th Floor, Abhijeet 1, Nr. Mithakhali Six Roads, Navrangpura, Ahmedabad-380009. Email id: sunit78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	801-802, 8 th Floor, Abhijeet 1, Nr. Mithakhali Six Roads, Navrangpura, Ahmedabad-380009. Email id: ip.advantageoverseas@gmail.com
11.	Last date for submission of claims	24.11.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) The relevant forms for submission of claims can be downloaded from Web link: https://ibbi.gov.in/ b) (a) Details of authorized representatives are available at: Not Applicable


Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Advantage Overseas Private Limited on 10th November, 2023.

The creditors of Advantage Overseas Private Limited are hereby called upon to submit their claims with proof on or before 24th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


 Sunit Jagdishchandra Shah
 Interim Resolution Professional
 Advantage Overseas Private Limited (IN CIRP)
 IBB/IPA-001/IP/P-00471/2017-18/10814
 AFA No: AA1/10814/02/041223/105016
 Validity of AFA: 04/12/2023

Date: 15.11.2023
Place: Mumbai